

Revised scales in N.P.C.C.

†3023. SHRI BHAGWATI SINGH: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether it is a fact that the Public Sector Undertakings have been revamped by Government during the last year 2008;

(b) if so, whether in the name of revamping Government would issue any guidelines regarding the revised scales of the workers of N.P.C.C. Limited which is pending from 1992; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT PALA): (a) The Government has approved a revival package for NPCC Limited which in turn aims of enabling the Corporation to engage in various development programmes in the country.

(b) and (c) While Conveying Government's decision on revival package for the NPCC Ltd., the Government has not issued any guidelines regarding the revised scales of the workers of NPCC Ltd. However, NPCC has sanctioned Interim Relief to all its workers with effect from 1.1.2007 after arriving at a negotiated agreement with the representatives of its various Unions, pending final settlement of wage revision through negotiations with the Unions.

Commercialisation of water supply

‡3024. SHRI RAVI SHANKAR PRASAD: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether it is a fact that water supply has been given a commercialised form by many industrialists in the country;

(b) if so, the names of the big companies engaged in this business at present;

(c) the percentage of water being used commercially in the country;

(d) whether it is also a fact that more and more underground water is extracted because of its commercial utilization; and

(e) if so, the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT PALA): (a) to (e) There are several reports about marketing of drinking water by some of the industries. However, detailed information in this regard is not maintained by Ministry of Water Resources.

Contaminated water

†3025. DR. PRABHA THAKUR: Will the Minister of WATER RESOURCES be pleased to state:

†Original notice of the question was received in Hindi.

(a) whether there are possibilities of several kind of diseases due to drinking of contaminated or fluoride mixed water;

(b) if so, the names of the diseases likely to be caused due to this, the details thereof;

(c) the plan formulated to provide non-contaminated pure and potable water to common people in each village; and

(d) whether pure and potable water is available to people in each village; the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT PALA): (a) and (b) As per the information received from Directorate General of Health Services, Ministry of Health and Family Welfare, excess intake of Fluoride through drinking water/food products/industrial pollutants over a long period, can cause major health diseases like dental fluorosis, skeletal fluorosis and non-skeletal fluorosis.

(c) and (d) As per the information received from Department Drinking Water Supply, Ministry of Rural Development, assistance is provided to the States in their endeavour to provide potable water to rural habitations, under the Centrally Sponsored National Rural Drinking Water Programme (NRDWP). Also that, as on 24/07/2009, out of 6.03 lakh problem habitations, 4.63 lakh rural habitations have been covered with safe drinking water in the country and in remaining habitations the projects have been sanctioned.

Water Harvesting Programme

†3026. SHRI AMIR ALAM KHAN: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether Government proposes to make law for the implementation of water harvesting programmes in urban and rural areas keeping in view of the falling level of under ground water day by day;

(b) if so, the time by when it is likely to be implemented; and

(c) the sources through which funds are likely to be raised for this programme?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT PALA): (a) and (b) Central Government has circulated to the States/UTs the Model Bill to facilitate regulation and control of ground water development, which also includes provision for rain water harvesting. So far, 18 States and 4 UTs have made rain water harvesting mandatory under building bye-laws.

(c) Ministry of Water Resources has approved schemes for promotion of rain water harvesting and ground water recharge, artificial recharge of ground water through dugwells and

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